

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 395 of 2020

IN THE MATTER OF:

Sandeep Jindal

...Appellant.

Versus

State Bank of India

...Respondent.

Present:

**For Appellant: Mr. AS Chandhiok, Sr. Advocate with
Mr. NPS Chawla, Mr. Surekh Kant Baxy,
Mr. Nitin Mishra, Mr. Ankit Tripathi, Ms. Shweta
Kakkad, Ms. Neelam Deol and Ms. Shruti Sharma,
Advocates.**

**For Respondent: Mr. Dhruv Mehta, Sr. Advocate with
Mr. PBA Srinivasan, Mr. Avinash Mohapatra,
Mr. Neelkanthan (AR OF SBI), Ms. Icchha Kalash,
Mr. Parth Tandon, Advocates.**

ORDER
(Virtual Mode)

25.01.2021 Further heard Mr. AS Chandhiok, Sr. Advocate in Rejoinder.

Arguments in Appeal completed.

In addition to 'Written-Submissions' as may have been filed by the parties, on request of parties, they are permitted to file further 'Written-Submissions' not more than six pages within a week.

Reserved for Judgment

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

Basant B./md.